

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/558/2021
(Diary No. :- 153 of 2021)**

This the 31st day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Irshad Ahmed Parray, Aged: 38 years, S/o Ghulam Hassan Parray, R/o Dooniwari Chadoora Budgam

.....Applicant

(Advocate:- Mr. Mudasir Bin Hassan)

Versus

1. The Union Territory of Jammu and Kashmir, through its Commissioner cum Secretary to Government, Health & Medical Education Department, Civil Secretariat, Jammu/Srinagar-190001.
2. The Director, Health Services Kashmir Division, Srinagar (Kashmir) 190001.
3. Principal, Govt. Medical College Srinagar Kashmir-190001.

.....Respondents

(Advocate: Mr. Rajesh Thappa, 1d D.A.G. for Mr. Amit Gupta, 1d. A.A.G.)

**ORDER
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the applicant would be satisfied, if the case is disposed of by directing the respondents to consider his representation (Annexure-3 to the O.A.) and take a decision on the same within a stipulated time frame.

2. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to Respondent No. 2 i.e., The Director, Health Services Kashmir Division, Srinagar to take a decision on the representation dated 07.11.2020

preferred by the applicant and communicate the decision so taken to him within a month from the date of receipt of certified copy of this order.



3. It is made clear that we have not entered into the merits of the case.
4. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)